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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CO.PET. 668/2014 & CO.APPL. 1039/2019, CO.APPL. 371/2021, CO.APPL. 639/2021

ABHINANDAN KUMAR JAIN Petitioner
Through Mr. Arvind Nayar, Sr. Adv.
with Mr. Akshay Joshi, Adv. for ex-
management
Mr. Dheeraj Gupta, Adv. for Ex-
Management
Mr. Rakesh Mittal, Adv. for applicant in CA
639/2021
Ms. Rashi Bansal and Mr. Indronil Mohan,
Adv. for applicant in CA 59/2022
Mr. Akshat Bisht, Adv. for applicant-Ajit
Singh in CA 1039/2019

versus

MVL LIMITED Respondent
Through Ms. Ruchi Sindhvani, Sr.
Standing Counsel for Official Liquidator

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR

ORDER

% **04.02.2022**
(By Video Conference on account of COVID-19)

CO.APPL. 1039/2019 in CO.PET. 668/2014

1. An adjournment is sought on the ground of non-availability of the arguing counsel as there has been a bereavement in his family.
2. Re-notify on 1st April, 2022.



CO.APPL. 371/2021 in CO.PET. 668/2014

3. Ms. Ruchi Sindhwani, learned Senior Standing Counsel for the Official Liquidator, submits that reply to this application was filed yesterday.

4. It is not on record. She is directed to coordinate with the Registry and have the reply placed on record before the next date of hearing.

5. Mr. Arvind Nayar, learned Senior Counsel for the Ex-Management, submits, on instructions that rejoinder would be filed within two weeks from today.

6. Re-notify on 1st April, 2022.

CO.APPL. 639/2021 in CO.PET. 668/2014

7. Replies to this application are not on record.

8. A final opportunity of two weeks is granted to the Ex-Management and the Official Liquidator to file reply to this application, with advance copy to learned counsel for the applicant, who may file rejoinder thereto, if any, before the next date of hearing.

9. Re-notify on 1st April, 2022.

CO.APPL. 59/2022 in CO.APPL. 639/2021

10. Issue notice, returnable on 1st April, 2022.



11. Notice is accepted, on behalf of the Official Liquidator, by Ms. Ruchi, learned Senior Standing Counsel, and on behalf of Ex-Management, by Mr. Akshay Joshi.

12. Reply, if any, be filed within four weeks from today, with advance copy to learned counsel for the applicant, who may file rejoinder thereto, if any, before the next date of hearing.

13. Ms. Rashi Bansal, learned Counsel for the applicant, is directed to e-mail a copy of the application, along with annexures thereto, to Ms. Ruchi Sindhvani, learned Senior Standing Counsel for the Official Liquidator as well as to Mr. Akshay Joshi, learned counsel for the Ex-Management.

C. HARI SHANKAR, J.

FEBRUARY 4, 2022/dsn